

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO 3989
TO BE ANSWERED ON 06.04.2022

NIRBHAYA FUND IN ODISHA

3989 SHRI SATISH CHANDRA DUBEY:
SMT. MAMATA MOHANTA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of funds allocated and utilized by the State Governments under the Nirbhaya Fund till date, year-wise and State/UT-wise, including Odisha and Bihar;
- (b) whether a large portion of the Nirbhaya Fund remains unutilised till date;
- (c) if so, the details thereof, State-wise and the reasons therefor;
- (d) the details of Nirbhaya Funds used by the State Governments of Odisha and Bihar to establish One Stop Centres (OSCs); and
- (e) the details of steps being taken by Government to ensure utilization of Nirbhaya Fund and future action plan for the same?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) The State/ UT-wise and year-wise details of funds released and utilized for the various projects/ schemes under the Nirbhaya Fund are at **Annexure**.

(b) and (c) Out of Rs. 6212.85 crore (including Rs.500 crore allocated to the Ministry of Women and Child Development in the financial year 2021-22) allocated under Nirbhaya Fund, an amount of Rs. 4366.89 crore has been disbursed/ released by the concerned Ministries/ Departments for implementation of various projects/ schemes.

The projects/ schemes under Nirbhaya Fund are demand driven. The projects/ schemes appraised by Empowered Committee (EC) under the Framework for Nirbhaya Fund are having staggered implementation schedule. Further, some of the appraised projects are directly implemented by Central Ministries/ Departments. However, majority of the projects are implemented through State Governments/ Union Territory Administrations in which Central Government releases the funds to States/ UTs as per prescribed fund sharing pattern of respective projects/ schemes. Implementation on the

ground is done by the States/ UTs as per the approved implementation period. There are schemes, which require recurring expenditure for providing services, in respect of which, further funds are released upon receipt of Utilisation Certificates (UCs) and Statement of Expenditure (SoE) from the Implementing Agency/ authority. The UCs are required to be submitted within twelve months of the closure of financial year, in which grant was released. Hence, it is possible that more funds have been actually utilised, but Utilisation Certificates (UCs) and Statement of Expenditure (SoE), as required as per provisions of General Financial Rules (GFR) have not been submitted by the concerned States/ Implementing Agencies (IAs). The States/ IAs are regularly followed up to submit UCs and SoEs. Various other factors such as time taken in getting required approvals from competent authorities, procedure to be followed for award of contract, disruptions due to unforeseen reasons such as the one created by the Covid 19, etc., also affect implementation of schemes/ projects.

(d) An amount of Rs.26.54 crore and Rs. 28.31 crore have been disbursed/ released to the States of Odisha and Bihar respectively, under Nirbhaya Fund for establishment and management of One Stop Centers in the States.

(e) An Empowered Committee (EC) of Officers constituted under the Framework for Nirbhaya Fund appraises and recommends proposals for funding out of Nirbhaya Fund. The EC also reviews the status of implementation of schemes/ projects under Nirbhaya Fund, from time to time, in conjunction with the concerned Ministries/ Departments/ Implementing Agencies. Further, monitoring and reviewing is also done at the level of State Governments/ UT Administrations / Implementing Agencies in the course of implementation.

Annexure

Annexure referred to in reply to part (a) of Rajya Sabha Unstarred Question No. 3989 for answer on 06.04.2022 regarding 'Nirbhaya Fund in Odisha'

Year-wise details of funds allocated/ released to States/ UTs and utilized for Nirbhaya Funded projects/ schemes

(Rupees in crore)

Sl. No.	States/UTs	Fund released						Utilization
		2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	
1	Andaman and Nicobar Islands	3.30	1.93	0.88	0.82	5.86	0.91	4.17
2	Andhra Pradesh	19.88	66.36	8.98	13.35	2.63	12.48	30.77
3	Arunachal Pradesh	6.00	2.78	8.63	6.56	11.04	4.16	7.27
4	Assam	17.30	4.19	8.03	18.36	16.82	11.70	17.34
5	Bihar	21.51	2.85	3.63	24.15	26.90	33.26	17.85
6	Chandigarh	4.25	2.50	0.68	1.00	3.77	0.77	6.20
7	Chattishgarh	22.00	12.06	7.47	22.06	7.58	12.00	37.13
8	Dadra and Nagar Haveli and Daman and Diu	0.20	8.97	0.01	4.22	3.67	0.45	3.87
9	Delhi	32.80	9.24	74.23	291.32	8.85	5.27	411.90
10	Goa	6.01	1.74	0.05	5.42	3.47	0.47	5.31
11	Gujarat	16.16	6.54	58.07	68.95	54.26	13.31	174.77
12	Haryana	16.13	2.91	4.80	13.36	7.75	9.42	23.03
13	Himachal Pradesh	5.92	1.80	4.60	16.70	3.68	1.80	11.03
14	Jammu and Kashmir	9.67	2.38	3.58	14.98	2.79	6.53	10.27
15	Jharkhand	5.07	11.38	7.07	15.12	19.44	7.07	13.11
16	Karnataka	20.29	5.65	206.84	24.24	21.06	21.26	229.41
17	Kerala	16.07	4.68	3.51	15.42	12.28	5.69	20.37
18	Ladakh-UT	0.00	0.19	0.00	0.00	4.05	0.30	0.56
19	Lakshdweep	0.10	4.57	0.00	0.21	0.37	0.15	0.77
20	Madhya Pradesh	29.53	19.70	15.57	45.72	33.05	46.13	60.15
21	Maharashtra	19.79	21.81	118.21	132.39	13.25	8.61	195.50
22	Manipur	4.81	1.63	5.92	9.30	11.37	5.15	13.71
23	Meghalaya	5.41	1.70	2.19	8.03	8.50	3.47	8.31
24	Mizoram	4.86	3.44	5.68	6.84	4.06	11.35	14.25
25	Nagaland	5.82	5.75	5.23	10.68	4.66	8.69	22.01
26	Odisha	20.24	4.12	8.74	24.87	15.77	23.80	19.26
27	Puducherry	3.33	1.82	0.99	4.98	3.32	0.78	2.39
28	Punjab	14.35	5.91	9.52	16.88	9.27	5.05	19.49
29	Rajasthan	29.22	7.22	8.18	25.93	21.74	35.03	65.23
30	Sikkim	0.23	6.21	0.73	1.84	6.33	1.38	4.22
31	Tamil Nadu	15.31	3.38	183.68	97.52	14.05	15.30	92.29
32	Telangana	17.02	7.36	89.03	65.08	8.99	49.33	83.48
33	Tripura	5.53	1.64	3.19	5.73	2.63	6.86	7.30
34	Uttar Pradesh	32.65	47.97	93.96	105.51	163.24	45.21	169.66
35	Uttarakhand	8.45	3.84	3.30	9.60	8.40	4.82	20.17
36	West Bengal	21.43	4.32	49.96	17.82	6.18	2.50	89.48
